

(40)

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH - I  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 03-03-2020**

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**PRESENT: SHRI R.VARADHARAJAN, MEMBER-JUDICIAL  
SHRI ANIL KUMAR B, MEMBER - TECHNICAL**  
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**APPLICATION NUMBER : MA/1359/2019 IN**  
**PETITION NUMBER : TCP/385/2017**  
**NAME OF THE PETITIONER(S) : J JEPPIAR & 1 ORS**  
**NAME OF THE RESPONDENT(S) : JASPER SHALIN & 1 ORS**  
**UNDER SECTION : SEC 74 OF IBC**  
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S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

  
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JEPPIAR & ANOTHER

Counsel for Petitioner

G. Vetrivel Shivan  
MS 13458/19

*Subhash*  
R. Jayaganesan

Counsel for 2nd Respondent

*Subhash*  
R. Jayaganesan  
D/586/2017.

**ORDER**

Learned Counsel for the parties are present. On behalf of the Applicant, Learned Counsel for the Applicant seeks for an adjournment. However, the same is vehemently resisted by Counsel appearing for the R2 as it is represented by Counsel for R2 that he is coming from out of station and he is prepared to argue the matter today itself. Since the Applicant is not ready to argue, we are not in a position to proceed with the matter. However, an adjournment is granted, subject to a payment of cost of Rs.5,000/- to the Learned Counsel for the R2 by the Applicant. Let the cost be remitted to the R2 by the Applicant within a period of one week from today. Post this Application for enquiry on **07.04.2020**.

-SD-

**(ANIL KUMAR B)**  
MEMBER (TECHNICAL)

-SD-

**(R.VARADHARAJAN)**  
MEMBER (JUDICIAL)